

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

(15)

THIS THE 3rd DAY OF JULY, 2001

Original Application No.501 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Suresh Lal Srivastava, son of  
Shri Basu Deo lal Srivastava, R/o M.M.91  
Suryavihar Colony, P.O.Gorakhnath  
District Gorakhpur.

... Applicant

(By Adv: Shri R.N.Sinha)

Versus

1. The General Manager, North Eastern Railway, Gorakhpur.
2. The Controller of Stores, North Eastern Railway, Gorakhpur.
3. The Superintendent Printing and Stationery, North eastern Railway Gorakhpur.

... Respondents

(By Adv: Ms.Sadhna Srivastava)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

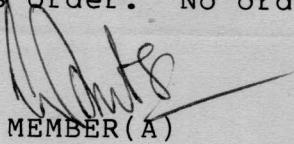
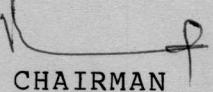
By this OA the applicant has prayed that the respondents may be directed to re-engage the applicant from 15.1.1987 the date on which he was disengaged. It is also prayed that the respondents may be directed to regularise the services of the applicant w.e.f. from the date the persons junior to him were regularised. It appears that the applicant joined as Casual labour under respondent no.3 in 1981. In broken spells applicant worked upto 1996. He was granted temporary status on ~~23-9-1986~~ ~~6.9.1996~~ however, after 15.1.1987 applicant was not assigned any work. The applicant and 8 other casual labourers were disengaged. It is the grievance of the applicant that out of 8 others 7 were re-engaged w.e.f. 15.10.1987 but the applicant was not given chance.

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Against this action applicant filed representations before the respondents but the representations have not been decided then the applicant has approached this Tribunal.

For granting relief claimed by the applicant various questions of fact are required to be gone into. In the present case as applicant has already approached the Competent Authority for the grievance raised by him, in our opinion ends of justice shall be served if the respondent no.2 the Controller of Stores, N.E.Railway is directed to consider and decide the representation of the applicant by a reasoned order within a specified time.

The OA is accordingly disposed of finally with the direction to respondent no.2 to consider and decide the representation of the applicant by a reasoned order within three months. To avoid delay it shall be open to the applicant to file a copy of the representation along with the copy of this order. No order as to costs.

  
MEMBER (A)  
VICE CHAIRMAN

Dated: 3.7.2001

Uv/